

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 53/Chd/HP/2019**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Guru Nanak Cranes

...Petitioner-Operational Creditor

Vs.

Inox Wind Limited

....Respondent-Corporate Debtor

Present: Ms. Samiya Singh , Advocate for the petitioner.  
Ms. Niharika Sharma, Advocate for the respondent.

Ms. Niharika Sharma, Advocate appearing for the respondent submits that the reply is ready and she will be filing the same in the Registry during the course of the day. Let the same be filed with a copy in advance to the opposite side, failing which right to file reply shall stand forfeited. The rejoinder to the reply, if any, by the petitioner be filed within two weeks with a copy in advance to the other side.

2. List on 01.11.2019.

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

September 16, 2019  
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